

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).20393/2022

(Arising out of impugned final judgment and order dated 05-04-2022 in FAFO No.965/2021 passed by the High Court Of Judicature At Allahabad)

RAMMI DEVI & ORS.

Petitioner(s)

VERSUS

BHAGWANDAS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.199646/2022-EXEMPTION FROM FILING O.T. and IA No.199645/2022-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 03-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Pramit Saxena, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling is condoned.

Issue notice.

(ARJUN BISHT)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)